

enforcement leading in some cases to inter-polations, exhibition of portions exercised by Censor Board etc. were discussed. The State Governments were requested to enforce more strictly the censorship rules and regulations within the present framework by utilising, for example the list of cuts and censor certificate available with (i) each cinema house where a particular film is exhibited and (ii) with the regional offices of Centre Board of Film Censors. The State Governments assured their full cooperation in the strict enforcement of censorship rules and regulations.

(b) Some of the recommendation have to be implemented by Central Government, while the others would have to be implemented by the State Governments. Follow up action on the recommendations has already been initiated.

#### **Allotment of Diesel to Rajasthan**

3984. SHRI NAWAL KISHORE SHARMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what was the total quantity of diesel lifted by Rajasthan during the current year after 1st April, 1980;

(b) what is the proposal of allotment of diesel to Rajasthan for the months from November, 1980 to April, 1981; and

(c) what is the anticipated demand by the State Authority?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The total sales of high speed diesel (HSD) oil in Rajasthan during the period 1st April to 31st October, 1980, were about 2,60,813 metric tonnes.

(b) For the months of November and December 1980 the HSD allocations were made on the basis of a 5 per cent increase over the original

allocations of the product for the corresponding months of the year 1979. Besides, additional allocations have also been made for the months of November and December, 1980 in response to requests received from the Rajasthan Government. The HSD allocations for the months beyond December, 1980 will be decided on a monthly basis, taking into consideration the overall availability of the product, past allocations/consumption and the movement capacity.

(c) The Government of Rajasthan have tabled a demand of 75,000 kilolitres (about 61980 metric tonnes) of HSD per month.

#### **Applications from M. R. T. P. Business Houses in Fishing and Marine Foods Industry**

3985. SHRI K. B. CHOUDHARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the full details of the pending applications from MRTP business houses with regard to fishing and marine food industry?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): A statement indicating the details of the pending applications from undertakings covered under the M.R.T.P. Act in regard to substantial expansion of their activities and establishment of new undertakings under Sections 21 and 22 of the Act respectively with regard to fishing and marine food industry is attached.

Besides, another application of Messrs Britannia Industries Limited for chartering of two vessels (82 metre length) from German Democratic Republic is pending consideration with the Government in the Ministry of Agriculture.

## Statement

*Details of pending applications under Sections 21 and 22 of the M.R.T.P. Act in respect of fishing and marine food industry*

Sl. No.	Name of the Company	MRTPT Status	Date of receipt of applications	Details of proposal	Project Cost	Remarks
<i>Section 21</i>						
1	Tata Oil Mills Company Ltd.	Registered under Section 20(a)(ii)	7-7-1979	Import of two second hand fishing vessels of 40·20 M and 47·57 M.	Rs. 90·00 lakhs.	Under Consideration
2	Union Carbide of India Ltd.	Registered under Section 20(a)(i)/(b)(i)	10-7-1979	Import of three deep sea fishing vessels of 29·5 M length from Holland.	Rs. 348·00 lakhs.	Under Consideration
<i>Section 22</i>						
3	J.K. Chemicals Ltd.	Registered under Section 20(a)(ii)/(b)(i)	16-12-1978	Proposal for setting up of a new undertaking to carry on deep sea fishing by the acquisition and/or hiring and use of deep sea fishing trawlers.	About Rs. 30 lakhs.	Under Consideration

### Power Shortages in Bihar

3986. SHRI HARINATHAMISRA: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that there is acute shortage of power in Bihar;

(b) whether it is also a fact that farming and industries have been badly hit due to power shortage; and

(c) what steps Government propose to take to bring about improvement in the vital power sector?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) There is power shortage in Bihar.

(b) while there are no notified power cuts/restrictions in the state, load shedding is done on a day-to-day basis depending on availability of power. This affects the agricultural and industrial production. However, power supply to the agricultural sector is given on priority.

(c) A number of steps have been taken to improve the power availability in the state. These measures include:—

(i) Commissioning of 725 MW additional capacity in the State during the period 1980—85. Besides, the State will also be getting a share of benefits from the Farakka Super thermal power station in the central sector.

(ii) A central task force was sent to patratu and Barauni thermal power stations with a view to identify weaker areas in the operation and maintenance of the stations and to assist Bihar State Electricity Board to prepare betterment-cum-renovation programme on a time-bound basis with the sole objective to improving the utilisation of existing capacities.

(iii) A team of engineers of Bihar State Electricity Board has been